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]

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

**Notification No. 20 / 2008-Customs (N.T.)**

New Delhi, the 5<sup>th</sup> March, 2008  
15 Phalguna, 1929 Saka.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs, (Airport & Administration), 15/1, Strand Road, Custom House, Kolkata to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on the Commissioner of Customs, (Ports), 15/1, Strand Road, Custom House, Kolkata for the purpose of adjudicating the matters relating to show cause notice pertaining to M/s Palasar Asia Private Limited, 9/12, Lal Bazar Street, Mercantile Building, Block - 13, Room No. 10, Kolkata - 700001, issued vide, DRI F.No. 82/KOL/APP/2006, dated the 6<sup>th</sup> November, 2007, by the Additional Director General, Directorate General of Revenue Intelligence, Kolkata Zonal Unit, Kolkata.

**[F.No. 437/69/2007-Cus.IV]**

(Aseem Kumar)  
Under Secretary to the Government of India